## CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH, ALIAHABAD

Dated : Allahabad this 4th day of December, 1996.

CORAM : HON. MR. S. DAS GUPTA, MEMBER (A) HON. MR. T. L. VERMA, MEMBER (J)

Original Application No. 1058 of 1996.

- 1. Union of India through the General Manager, Central Railway, Jhansi.
- 2. P.W.I.(C) Central Railway, Jhansi.
- 3. Executive Engineer (C) Jhansi Railway, Jhansi.

...applicants.

(C/A Sri G.P. Agarwal)

## Versus

- Sri Surendra Singh President, Rashtriya Chaturth Shreni Rail Mazdoor Congress, 4, Hirapura Nagar, Jhansi.
- Sri Kamal Kumar son of Sri Pancham Lal r/o. 198/1, Shyam Chopra, Dadiapura, Jhansi.
- 3. Presiding Officer, Central Govt. Industrial Tribunalcum-Labour Court, Deoki Palace Road, Pandu Nagar, Kanpur.

.....Respondents.

(C/R Sri A.D. Prakash)

## ORDER (ORAL)

(By Hon. Mr. S. Das Gupta, Member-A)

This application has been filed by the General Manager, Central Railway, Jhansi and others against an

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award dated 24.5.1996 given in I.D.Case No.123 of 1992 by the Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Kanpur.

- We have seen that in the counter-affidavit, the respondents have taken a plea of non-maintainability of this application before this Tribunal. It has since been decided by the Hon'ble Supreme Court in the case of Surai Ram Vs. Union of India & others (C.A. 3370/96) that this Tribuhal has no jurisdiction to entertain the matters arising out of the lever Courts decisions. In view of this the preliminary objection taken by the respondents succeeds.
- The application is accordingly dismissed. There will be no order as to costs.

(Pandey)